

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

**Appeal No.257/2017**

**In the matter of :**

**Pr. Commissioner of Income Tax, Delhi-6**

**.. PETITIONER**

**Vs.**

**ROC in the matters of Nidhi Garments**

**.. RESPONDENT**

**SECTION :**

**Under Section 252 (1) & 252 (3)**

**Order delivered on 12.2.2018**

**Coram :**

**R. VARADHARAJAN,**

**Hon'ble Member (Judicial)**

**For the Petitioner /Op. Creditor**

**: Mr. Zoheb Hossain, Advocate  
Sr. Standing Counsel for Revenue**

**For the Respondent/Corporate Debtor : -**

**For the Intervener**

**: Mr. Manish Raj, Co. Prosecutor**

**ORDER**

Learned Sr. Standing Counsel for Revenue / Income tax Department is present. Ld. Company Prosecutor is also present for ROC and seeks a week's time finally to file its observations/take instructions from the ROC.

Taking into consideration the same, two weeks time is granted finally.

List on 28.2.2018.

— sd —

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit  
12.2.2018